



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Dec/202526/15**DATED:** 23/12/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Dec/202526/15 dated 23/12/2025 of Norms Committee - VI for the year 2025-26 was held on 23/12/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Annu Kumari, Technical Consultant	Ministry of Food Processing Industries
3	Bindu J, Technical Consultant	Ministry of Commerce & Industry
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT
6	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	Aadhi Exports
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003568AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	2 / NC/6/MEET/Dec/202526/15				
Case Status	Case Approved				
Party Name	JOHN DISTILLERIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025				
HQ File Number	HQRNORM APPLY 00002512AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less::					
Export Serial No.	Export Item Name	Quantity (LTRS)	Import serial no	Import Item Name	Quantity (LTRS)
1.	Paul John Luxury Rum(50% spirit)-	172.55	1.	IN CONTAINERS HOLDING 2L OR LESS , RUM (60% Spirit)	146.676
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.					

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable

RA may take subsequent consequential action accordingly

Case No.	3 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that PC-4 vide OM No. 01/94/180/016/AM25/PC4/122 dated 11.12.2024 decided to refer the case to Export Cell. The Committee decided to request the PC-4 division to expedite their comments. The case stands deferred.	

Case No.	4 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ONS EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002713AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	5 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	ONS EXPORTS

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025				
HQ File Number	HQRNORM APPLY 00002714AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	WALNUT OIL	14,196	1.	WALNUT IN SHELL (CHANDLER VARIETY)	36,400
1. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.					
2. Other regulations of FTP / HBP, 2023, like Value Addition, etc conditions should also be complied with, wherever applicable.					
RA may take subsequent consequential action accordingly					

Case No.	6 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	THE ANANDA BAG TEA CO LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002942AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-2.	
The case stands deferred.	

Case No.	7 / NC/6/MEET/Dec/202526/15
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Case Status	Case Approved
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less::

Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (GMS)
1.	White Rhino Brewing Co. Lager Beer (4.8% abv) (1 bottle = 330ml x 24 bottles =	8200.0	1.	Barley Malt(0)	72.9
	White Rhino Brewing Co. India Pale Ale (IPA) (5.5% abv) (1 bottle = 330ml x 24 bottles = 1 case)	3300.0	2.	Barley Malt(0)	75.9
			3.	Wheat Malt(0)	17.7
	White Rhino Brewing Co. Pale Ale (IPA) (4.3% abv) (1 bottle = 330ml x 24	1600.0	4.	Barley Malt	60.1
			5.	Wheat Malt(0)	13.8

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly

Case No.	8 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005577AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Refined Palm kernel olein	954.30	1.	Crude Palm Kernel Oil	1000
2.	Refined Palm Olein	771.88	2.	Crude Palm Oil	1000
3.	Hydrogenated palm stearin	171.39	3.	Crude Palm Oil	1000

4.	Refined Palm oil	945.00	4.	Crude Palm Oil	1000
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1.The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001524AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	10 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products.

Case No.	11 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003156AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-2.
The case stands deferred.

Case No.	12 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BUDGE BUDGE REFINERIES LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00004796AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	RBD Palmolein (Iodine value (IV) more than equal to 60 and free fatty acid (FFA) less than equal to	1500	1.	RBD Palmolein (Iodine value (IV) less than equal to 57 and free fatty acid (FFA) less than equal to	1485

	0.1%.)			0.25%)	
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00003745AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, with the following observations and allowing following inputs;

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in powder form
- iii. No vitamins are added in the production process.

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Finished Fish Meal (Dried, Pulverised Sieved & also Packed in powder form (Unfit for human consumption)	4807.7	1.	Fish Meal (Unfinished) (Unfit for human consumption) In Powder Form	5000.0

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy condtions including VA, Appendix 4J conditions etc. also to be met, wherever applicable

RA may take subsequent consequential action accordingly

Case No.	14 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	NATURE PEARLS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00006642AM25
RA File Number	052404000465 AM20
Licence No and Date	0510412449/13/11/2019

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from the Committee, allowing the following inputs or as applied by the firm, whichever is less.

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (NOS)
1.	BASMATI RICE (PACKED IN FIBC W/ FORM STABLE LINER)((105X105X120))	1000000.0	1.	FIBC W/ FORM STABLE LINER (105X105X120)(0)	As per the packaging policy

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and	1010060393/07/02/2020

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	16 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00003175AM26
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., NL, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (THOUSANDS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CIGARETTES WITH FILTER PLUG 100MM PACKED IN HINGED LID PACKETS/SOFT PACKETS	2250000.0 THOUSANDS (Million Numbers)	1.	Unmanufactured Tobacco(Flue Cured Virginia Tobacco)	730
			2.	Unmanufactured Raw Stem	95.0
			3.	Acetate Tow	115.0
			4.	Cigarette Paper((Width 26.50 MMX4500 MTRS X 60 CU/34 Gsm)	3102.0
			5.	Plug Wrap	

				Paper((width 27.00 mm x 4500 to 6000 mtrs x 27 to 30 GSM)	
			6.	Coated Paper((reels for soft pack - 90 to 100 GSM)	150.0
			7.	Alluminium Foils((82 mm to 130 mm / 1400 mtrs to 2100 mtrs silver / Gold / Black)	14.7
			8.	BOPP film for packet((20 to 25 micron) 100 mm to 140 mm)	23.0
			9.	BOPP film for card board outer packet((20 to 25 micron) 295 mm to 360 mm)	13.0
			10.	Tobacco Flavouring Concentrate / essens((Tobacco Flavouring Concentrate / essens)	3.0

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

Firm shall be required to comply with all the regulations under FTP/HBP and domestic laws before effecting imports under the authorisation

RA may take suitable consequential action accordingly.

Case No.	17 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00003176AM26
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., NL, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (THOUSANDS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CIGARETTES WITH FILTER PLUG 84MM PACKED IN HINGED LID PACKETS((84MM PACKED IN HINGED LID PACKETS))	2250000.0 (2250 Million numbers)	1.	Unmanufactured Tobacco((Flue Cured Virginia Tobacco))	660
			2.	Unmanufactured Raw Stem((Unmanufactured Raw Stem))	75.0
			3.	Acetate Tow((Acetate Tow))	93.0
			4.	Cigarette Paper((Width 26.50 MM X 6000 MTRS X 50 CU/25 GSM) (Width 26.50 MM X 4500 MTRS X 60 CU / 34 GSM))	87.0
			5.	Plug Wrap Paper((Width 27.00 MM X 4500 TO 6000 MTRS X 27 TO 30 GSM))	
			6.	Cork White Tipping Paper((Width 50 MM to 64 MM))	
			7.	Tobacco Flavourings Concentrate and Essens((Tobacco Flavourings Concentrate / Essens))	2.55
			8.	BOPP Film for Packet((20 to 25 Micron) (100 MM to 140 MM))	20.0

			9.	BOPP Film for Card Board Outer Packet((20 to 25 Micron) (295 MM to 360 MM))	11.0
			10.	Tear of Ribbon self adhesive for Packet((1.60 MM to 4.00 MM))	10.0
			11.	Tear of Ribbon self adhesive for Outer((1.60 MM to 4.00 MM))	

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

Firm shall be required to comply with all the regulations under FTP/HBP and domestic laws before effecting imports under the authorisation

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00001765AM26
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments.

The case stands deferred.

Case No.	19 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CHICKEN VEGETABLE SEASONING-D200434	108000.0	1.	VEGAMINE 28D	1620.0
			2.	GALANGAL DRIED ROOTS	1080.0
			3.	ARTO G CHICKEN FLAVOR CONCENTRATE 10063403	9774.0
			4.	POWDER SALT SODIUM CHLORIDE	15120.0
			5.	MONOSODIUM GLUTAMATE	10800.0
			6.	SPRINGER UMAMI A 40	1620.0

RA may take suitable consequential action accordingly.

Case No.	20 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and	0711004774/27/07/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	21 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	22 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002814AM26
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per the agenda and decided to transfer the case from Tech-1 to MoFPI. The case stands deferred.	

Case No.	23 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00003177AM26

RA File Number	26AX04000051 AM23
Licence No and Date	2611000708/19/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., NL, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (THOUSANDS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CIGARETTES WITH FILTER PLUG 100MM PACKED IN HINGED LID PACKETS/SOFT PACKETS	2250000.0 THOUSANDS (Million Numbers)	1.	Unmanufactured Tobacco(Flue Cured Virginia Tobacco)	730
			2.	Unmanufactured Raw Stem	95.0
			3.	Acetate Tow	115.0
			4.	Cigarette Paper((Width 26.50 MMX4500 MTRS X 60 CU/34 Gsm)	3102.0
			5.	Plug Wrap Paper((width 27.00 mm x 4500 to 6000 mtrs x 27 to 30 GSM)	
			6.	Coated Paper((reels for soft pack - 90 to 100 GSM)	150.0
			7.	Alluminium Foils((82 mm to 130 mm / 1400 mtrs to	14.7

				2100 mtrs silver / Gold / Black)	
			8.	BOPP film for packet((20 to 25 micron) 100 mm to 140 mm)	23.0
			9.	BOPP film for card board outer packet((20 to 25 micron) 295 mm to 360 mm)	13.0
			10.	Tobacco Flavouring Concentrate / essens((Tobacco Flavouring Concentrate / essens)	3.0

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

Firm shall be required to comply with all the regulations under FTP/HBP and domestic laws before effecting imports under the authorisation

RA may take suitable consequential action accordingly.

Case No.	24 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002112AM26
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	25 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	PAN 2.0 DOUGH BLEND - D201076 / YGB TRADITIONAL DOUGH BLEND-D201142	19935.0	1.	Instant Dry Bakers Yeast - Instafrem	4879.0

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002113AM26
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	27 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002520AM26
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	28 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	29 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002817AM26
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to transfer the case from Tech-1 to MoFPI. The case stands deferred.	

Case No.	31 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002379AM26
RA File Number	03AX04001008 AM24
Licence No and Date	0311024330/07/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	32 / NC/6/MEET/Dec/202526/15
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Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	JALAPENO SEASONING(FCV5759, FFU594)	676000.0	1.	ART GREEN PEPPER FL NON GMO	3567.0
			2.	POWDER SALT SODIUM CHLORIDE	325321.0
			3.	MONOSODIUM GLUTAMATE	46612.0
			4.	CITRIC ACID ANHYDROUS POWDER	27011.0
			5.	SWEET WHEY POWDER	230399.0
			6.	TOMATO POWDER SD 300 COLD BREAK	43477.0
			7.	28D HVP	8221.0

				PROTEX 3398	
			8.	VEGAMINE 28D	18669.0
			9.	MICROLAL ET UKI	12357.0
			10.	PARSLEY CURLY 3MM	9849.0
			11.	ONION POWDER	59766.0

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005006AM24
RA File Number	07AX04000736 AM24
Licence No and Date	0711008951/11/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CHICKEN VEGETABLE SEASONING(D200434)	54000.0	1.	VEGAMINE 28D	822.0
			2.	GALANGAL DRIED ROOTS	548.0

			3.	ARTO G CHICKEN FALVOR CONCENTRATE	4960.0
			4.	POWDER SALT SODIUM CHLORIDE	7673.0
			5.	MONOSODIUM GLUTAMATE	5481.0
			6.	SPRINGER UMAMI A 40	822.0
RA may take suitable consequential action accordingly.					

Case No.	34 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005089AM24
RA File Number	07AX04000757 AM24
Licence No and Date	0711008972/16/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	HOT & SPICY MARINADE D180458	26400.0	1.	SPRINGER UMAMI A 40(NA)	5359.0
			2.	ANGEL YEAST	2680.0

				EXTRACT KA65(NA)	
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RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005090AM24
RA File Number	07AX04000743 AM24
Licence No and Date	0711008973/16/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	HOT & SOUR FLAVOUR SEASONING(D211186)	72000.0	1.	SPRINGER UMAMI A 40(NA)	731.0
			2.	MICROCAL ET UKI 25K BG(NA)	731.0
			3.	HVP PROTEX 3398(NA)	438.0
			4.	CITRIC ACID ANHYDROUS POWDER(NA)	2923.0
			5.	ARTO G CHICKEN FLAVOR CONCENTRATE(10063403)	2923.0

			6.	POWDER SALT (SODIUM CHLORIDE)	11693.0
			7.	MONOSODIUM GLUTAMATE(NA)	5116.0

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002029AM26
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-NL, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
1	CHRISTMAS WIRED RIBBON SIZE : 1.5 INCH WIDTH x5 YARD LENGTH	24,000 Nos (2,317.920 Kgs)	1	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	5502 Meter (825.300 Kg)
			2	INTERLINING (Width 1.5 Meter) 24 GSM	6,006 Meter (216.216 kg)
			3	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter)90 GSM	1,260 Meter (170.100 kg)
			4	POLYESTER FLOCKING FABRIC	3,045 Meter (1,096.200)

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
				(Width 1.5 Meter) 240 GSM	Kg)
			5	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	2,520 meter (207.900 kg)
			6	EMBROIDERY MATERIAL	126.0 Kg
2	CHRISTMAS WIRED RIBBON SIZE : 1.5 INCH WIDTH x10 YARD LENGTH	48,000 Nos (9,271.680 Kgs)	7	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	22,008 meter (3,301.200 Kg)
			8	INTERLINING (Width 1.5 Meter) 24 GSM	24,024 meter (864.864Kg)
			9	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter) 90 GSM	5,040 meter (680.400Kg)
			10	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	12,180 meter (4,384.800 Kg)
			11	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	10,080 meter (831.600 Kg)
			12	EMBROIDERY MATERIAL	504 Kg
3	CHRISTMAS WIRED RIBBON SIZE : 1.5 INCH WIDTH x25 YARD LENGTH	8,000 Nos (3,849.440 Kgs)	13	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	9,156 meter (1,373.400 Kg)
			14	INTERLINING (Width 1.5	10,017 meter

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
				Meter) 24 GSM	(360.612Kg)
			15	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter)90 GSM	2,100 meter (283.500 Kg)
			16	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	5,040 meter (1,814.400 Kg)
			17	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	4,179 meter (344.768 Kg)
			18	EMBROIDERY MATERIAL	210 Kg
4	CHRISTMAS WIRED RIBBON SIZE : 2.5 INCH WIDTH x5 YARD LENGTH	33,000 Nos (4,598.900 Kgs)	19	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	12,012 meter (1,801.800 Kg)
			20	INTERLINING (Width 1.5 Meter) 24 GSM	15,015 meter (540.540 Kg)
			21	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter) 90 GSM	2,415 meter (326.025 Kg)
			22	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	5,418 meter (1,950.480 Kg)
			23	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	4,200 meter (346.500 Kg)

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
			24	EMBROIDERY MATERIAL	210 Kg
5	CHRISTMAS WIRED RIBBON SIZE : 2.5 INCH WIDTH x10 YARD LENGTH	66,000 Nos (18,395.600 Kgs)	25	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	48,048 meter (7,207.200 Kg)
			26	INTERLINING (Width 1.5 Meter) 24 GSM	60,060 meter (2,162.160 Kg)
			27	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter)90 GSM	9,660 meter (1,304.100 Kg)
			28	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	21,672 meter (7,801.920 Kg)
			29	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	16,800 meter (1,386.000Kg)
			30	EMBROIDERY MATERIAL	840 Kg
6	CHRISTMAS WIRED RIBBON SIZE : 2.5 INCH WIDTH x25 YARD LENGTH	11,000 Nos (7,661.020 Kgs)	31	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	20,013 meter (3,001.950Kg)
			32	INTERLINING (Width 1.5 Meter) 24 GSM	25,011 meter (900.396 Kg)
			33	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter)90 GSM	4,011 meter (541.485Kg)

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
			34	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	9,009 meter (3,243.240 Kg)
			35	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	7,014 meter (578.655 Kg)
			36	EMBROIDERY MATERIAL	357 Kg
7	CHRISTMAS WIRED RIBBON SIZE : 4 INCH WIDTH x5 YARD LENGTH	37,500 Nos (7,332.760 Kgs)	37	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	21,000 meter (3,150.000 Kg)
			38	INTERLINING (Width 1.5 Meter) 24 GSM	24,003 meter (864.108 Kg)
			39	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter) 90 GSM	3,318 meter (447.930 Kg)
			40	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	8,001 meter (2,880.360 Kg)
			41	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	6,720 meter (554.400 Kg)
			42	EMBROIDERY MATERIAL	357 Kg
8	CHRISTMAS WIRED RIBBON SIZE : 4 INCH WIDTH x10 YARD LENGTH	75,000 Nos (29,331.040 Kgs)	43	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	84,000 meter (12,600.000 Kg)

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
			44	INTERLINING (Width 1.5 Meter) 24 GSM	96,012 meter (3,456.432 Kg)
			45	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter) 90 GSM	13,272 meter (1,791.720 Kg)
			46	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	32,004 meter (11,521.440Kg)
			47	SUBLIMATION PAPER (Width 1.5 Meter) 55 GSM	26,880 meter (2,217.600 Kg)
			48	EMBROIDERY MATERIAL	1,428 Kg
9	CHRISTMAS WIRED RIBBON SIZE : 4 INCH WIDTH x25 YARD LENGTH	12,500 Nos (12,212.000 Kgs)	49	POLYESTER FABRIC (Width 1.5 Meter) 100 GSM	35,007 meter (5,251.050Kg)
			50	INTERLINING (Width 1.5 Meter) 24 GSM	40,005 meter (1,440.180 Kg)
			51	POLYESTER KNITTED EMBROIDERY FABRIC (Width 1.5 Meter) 90 GSM	5,502 meter (742.770 Kg)
			52	POLYESTER FLOCKING FABRIC (Width 1.5 Meter) 240 GSM	13,335 meter (4,800.600 Kg)
			53	SUBLIMATION PAPER (Width 1.5 Meter)55 GSM	11,172 meter (921.690 Kg)

Export Serial No.	Export Item Name	Quantity In Nos. (In KGS)	Import serial no	Import Item Name	Quantity (KGS)
			54	EMBROIDERY MATERIAL	588 Kg

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	38 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000313AM25
RA File Number	05AX04000071 AM25
Licence No and Date	0511025036/18/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	39 / NC/6/MEET/Dec/202526/15
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Case Status	Case Deferred
Party Name	ACM NATURAL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000470AM25
RA File Number	10AX04000024 AM25
Licence No and Date	1011002423/29/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	40 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000510AM25
RA File Number	05AX04000233 AM25
Licence No and Date	0511025250/01/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	41 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00002147AM26
RA File Number	24AX04000051 AM25
Licence No and Date	2411003514/08/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek tthe following information on the basis of the comments received from the Technical Authority, i.e., CIFT:	

1. The party is requested to enter all the details.
2. In Appendix 4E (Import), the party has claimed the wastage as 70%, which is very high.
3. Since in the preparation of different Imitation Crabsticks, Imitation Crab Chunks, Imitation Crab Flakes, Imitation Crab Bites, Imitation Crab Shreds and Imitation Breaded Crab Claws and Imitation Breaded Nuggets, other ingredients will also be added, which will increase the quantity.
4. It is requested to provide the wastage occurring at each stage of processing in the flowcharts given.

Case No.	42 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00000813AM26
RA File Number	07AX04000357 AM25
Licence No and Date	0711011680/28/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	43 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-NL.	

The case stands deferred.

Case No.	44 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00006443AM25
RA File Number	03AX04003005 AM25
Licence No and Date	0311037402/25/09/2024
Norms Committee Decision:	
NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-2.	
The case stands deferred.	

Case No.	45 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00004223AM25
RA File Number	03AX04004083 AM25
Licence No and Date	0311038827/19/11/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages.	
The case stands deferred.	

Case No.	46 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00001760AM26
RA File Number	03AX04004076 AM25
Licence No and Date	0311038828/19/11/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	47 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00004782AM25
RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	48 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005497AM25
RA File Number	33AX04000104 AM25
Licence No and Date	3311002457/07/01/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 1:

1. Sale price of waste with documentary evidence.

The case stands deferred.

Case No.	49 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00005510AM25
RA File Number	33AX04000105 AM25
Licence No and Date	3311002465/08/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 1:	
1. Sale price of waste with documentary evidence.	
The case stands deferred.	

Case No.	50 / NC/6/MEET/Dec/202526/15				
Case Status	Case Approved				
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025				
HQ File Number	HQRNORM APPLY 00005591AM25				
RA File Number	09AX04000914 AM25				
Licence No and Date	0911008822/10/01/2025				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech-1, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial No.	Import Item Name	Quantity (NOS)
1.	SPRING MATTRESS Valevag 90x200F/120x200f/140x200 F/160x200F/180x200f(Valevag 90x200F/120x200f/140x200 F/160x200F/180x200f) (Containing 2.34 Kg of PU Foam per number)	11175.0	1.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			2.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			3.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			4.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2	1.01 KG/KG CONTENT IN EXPORT

				mm dia EN 10270-1 STANDARDS)	
			5.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
			6.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
2.	SPRING MATTRESS Valevag 90x200ef/140x200 EF/160x200ef/180x200ef(Valevag 90x200ef/140x200 EF/160x200ef/180x200ef) (Containing 2.00 Kg of PU Foam per number)	8500.0	7.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			8.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			9.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			10.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			11.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
			12.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
3.	SPRING MATTRESS Vesteroy 90x200F/120x200f/140x200	11000.0	13.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY

	F/160x200F/180x200f(Vesteroy 90x200F/120x200f/140x200 F/160x200F/180x200f) (Containing 1.80 Kg of PU Foam per number)		14.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			15	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			16.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			17.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness- STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
			18.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
4.	SPRING MATTRESS Vesteroy 90x200ef/140x200 EF/160x200ef/180x200ef(Vesteroy 90x200ef/140x200 EF/160x200ef/180x200ef) (Containing 1.85 Kg of PU Foam per number)	9000.0	19.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			20.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			21.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			22.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			23.	FELT - 450 to 1000 gsm, 3 to 6 mm	1.015 KG/KG CONTENT IN EXPORT

				thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	
			24.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
5.	SPRING MATTRESS Vestmarka 90x200f/140x200 F/160x200f/180x200f(Vestmarka 90x200f/140x200 F/160x200f/180x200f) (Containing 1.68 Kg of PU Foam per number)	13000.0	25.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			26.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			27.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			28.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			29.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
6.	SPRING MATTRESS Vestmarka 90x200ef/140x200 EF/160x200ef/180x200ef(Vestmarka 90x200ef/140x200 EF/160x200ef/180x200ef) (Containing 1.38 Kg of PU Foam per number)	5000.0	30.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			31.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			32.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT

			33.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			34.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
7.	SPRING MATTRESS Vagstranda 90x200ef/140x200 EF/160x200ef/180x200ef(Vagstranda 90x200ef/140x200 EF/160x200ef/180x200ef) (Containing 2.62 Kg of PU Foam per number)	2500.0	35.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			36.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			37.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			38.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			39.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
			40.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
8.	SPRING MATTRESS Vagstranda 90x200ef/140x200	3000.0	41.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY

	EF/160x200ef/180x200ef(Vagstranda 90x200ef/140x200 EF/160x200ef/180x200ef) (Containing 2.19 Kg of PU Foam per number)		42.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			43.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			44.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			45.	FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness-STIFF / SOFT)	1.015 KG/KG CONTENT IN EXPORT
			46.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT
9.	SPRING MATTRESS Vannareid 80x200 F(Vannareid 80x200 F) (Containing 0.90 Kg of PU Foam per number)	3000.0	47.	ZIP COVER(ZIP COVER)	NETT TO NETT WITH ACCONTABLITY
			48.	Std Polyol 3000 MW(Std Polyol 3000 MW)	0.651 KG/KG OF PU FOAM CONTENT IN EXPORT
			49.	Toluene Di Isocyanate T 80(Toluene Di Isocyanate T 80)	0.273 KG/KG OF PU FOAM CONTENT IN EXPORT
			50.	Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS(Steel Wire - 1.3 to 2.2 mm dia EN 10270-1 STANDARDS)	1.01 KG/KG CONTENT IN EXPORT
			51.	FELT - 450 to 1000 gsm, 3 to 6 mm	1.015 KG/KG CONTENT IN EXPORT

				thickness-STIFF / SOFT(FELT - 450 to 1000 gsm, 3 to 6 mm thickness- STIFF / SOFT)	
			52.	NON WOVEN FABRIC(NON WOVEN FABRIC)	1.02 KG/KG CONTENT IN EXPORT

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005712AM25
RA File Number	07AX04001663 AM25
Licence No and Date	0711013361/17/01/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	52 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00005846AM25
RA File Number	05AX04003729 AM25
Licence No and Date	0511030537/24/01/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case.

The case stands deferred

Case No.	53 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA
Licence No and Date	1011002921/30/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	54 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00006008AM25
RA File Number	08AX04001796 AM25
Licence No and Date	0811014018/04/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	55 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00006009AM25
RA File Number	08AX04001797 AM25
Licence No and	0811014019/04/02/2025

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	56 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000057AM26
RA File Number	03AX04005969 AM25
Licence No and Date	0311042776/02/04/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI 1. Get the licence amendment done by RA in the import description. The case stands deferred.	

Case No.	57 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OMSONS INDIA HANDI CRAFTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000428AM26
RA File Number	05AX04003838 AM25
Licence No and Date	0511030673/24/04/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech-1 and their comments are awaited. The Committee decided to send a reminder to Tech-1 to expedite their comments. The case stands deferred.	

Case No.	58 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred

Party Name	AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000529AM26
RA File Number	34AX04000014 AM26
Licence No and Date	3411006360/29/04/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	59 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000576AM26
RA File Number	02AX04000074 AM26
Licence No and Date	0211008625/01/05/2025
Norms Committee Decision: NC considered the case as per agenda and after deliberations decided to refer the case from MoFPI to Tech-2, for technical inputs. The case stands deferred.	

Case No.	60 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000888AM26
RA File Number	05AX04000575 AM26
Licence No and Date	0511032662/19/05/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Certificate of ananalysis of imported products providing the moisture content to justify the	

yield of only 8-9%.

The case stands deferred.

Case No.	61 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000919AM26
RA File Number	06AX04000091 AM26
Licence No and Date	0611003633/20/05/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-2.	
The case stands deferred.	

Case No.	62 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LATYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00000995AM26
RA File Number	13AX04000053 AM26
Licence No and Date	1311003931/22/05/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to refer the case from MoFPI to Tech-NL.	
The case stands deferred.	

Case No.	63 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	KALPEX AGRO EXTRACTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001071AM26
RA File Number	10AX04000065 AM26
Licence No and Date	1011003147/27/05/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	64 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001081AM26
RA File Number	05AX04000653 AM26
Licence No and Date	0511032904/27/05/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;

1. Certificate of ananalysis of imported products providing the moisture content to justify the yield of only 8-9%.

The case stands deferred.

Case No.	65 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001213AM26
RA File Number	05AX04000699 AM26
Licence No and Date	0511033039/02/06/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	66 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	M/S SPARKLING SIP TEAS

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001322AM26
RA File Number	02AX04000180 AM26
Licence No and Date	0211008846/05/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	67 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	HOMTEX GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001346AM26
RA File Number	05AX04000884 AM26
Licence No and Date	0511033166/06/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	68 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001396AM26
RA File Number	05AX04000834 AM26
Licence No and Date	0511033207/10/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred,

Case No.	69 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001848AM26
RA File Number	NA
Licence No and Date	1011003202/13/06/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	70 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001724AM26
RA File Number	08AX04000533 AM26
Licence No and Date	0811015421/26/06/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	71 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00001903AM26
RA File Number	03AX04001644 AM26
Licence No and	0311045422/07/07/2025

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH in the next meeting for better understanding of the product, manufacturing process and wastage generated at various stages. The case stands deferred	

Case No.	72 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002042AM26
RA File Number	09AX04000222 AM26
Licence No and Date	0911010013/14/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	73 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	VKC NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002061AM26
RA File Number	18AX04000003 AM26
Licence No and Date	3011007367/14/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	74 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred

Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002074AM26
RA File Number	02AX04000294 AM26
Licence No and Date	0211009087/15/07/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to transfer the case from MoFPI to Tech-2. The case stands deferred.	

Case No.	75 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	DIXON TECHNOLOGIES SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002244AM26
RA File Number	05AX04001367 AM26
Licence No and Date	0511034034/22/07/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1; 1. Complete spec of each import item with generic name and justification of 2 % wastage. The case stands deferred.	

Case No.	76 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002405AM26
RA File Number	03AX04002098 AM26
Licence No and Date	0311046056/30/07/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-NL; 1. Photographs with drawing design and Specification including dimension/size of each export	

- item with net import and indigenous content in it.
2. Specification of each import item -POWER SOCKET, POWER CABLE and thickness of Plywood.
 3. Manufacturing process indicating stage wise wastage (with justification) of Plywood for each item of export.
 4. Calculation of requirement of import and indigenous items, separately for each export item based on Dimension/size and drawing & also design and accordingly, to fill 4 E table for imported and indigenous items.

The case stands deferred.

Case No.	77 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RISING TIDE ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002488AM26
RA File Number	02AX04000333 AM26
Licence No and Date	0211009237/04/08/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT, allowing the following inputs or as applied by the firm, whichever is less::

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CO TREATED TILAPIA FILLETS	476.19	1.	FROZEN FILLETS OF TILAPIA	500.0

RA may take suitable consequential action accordingly.

Case No.	78 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ECOVINAL INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002748AM26
RA File Number	07AX04000882 AM26

Licence No and Date	0711015389/18/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

Case No.	79 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002751AM26
RA File Number	05AX04001727 AM26
Licence No and Date	0511034530/19/08/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-NL; 1. Photographs with drawing design of each export item with net import and indigenous content in it. 2. Botanical name of wood to import indicating Dimension/sizes, quality whether sawn wood or cut to size to import or in log form. 3. Manufacturing process indicating stage wise wastage of wood for each item of export. 4. Specification including dimension/size of each export item in cubic meter. 5. Calculation of requirement of import and indigenous items, separately for each export item based on Dimension/size and drawing & also design and accordingly, to fill 4 E table for imported and indigenous items indicating justification for wastage percentage. The case stands deferred.	

Case No.	80 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	JOY MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002936AM26
RA File Number	52AX04000163 AM26
Licence No and Date	5211016349/29/08/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	81 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002966AM26
RA File Number	02AX04000400 AM26
Licence No and Date	0211009422/01/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to refer the case from MoFPI to Tech 2.	
The case stands deferred.	

Case No.	82 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00002957AM26
RA File Number	02AX04000427 AM26
Licence No and Date	0211009420/01/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to refer the case from MoFPI to Tech 2.	
The case stands deferred.	

Case No.	83 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003139AM26
RA File Number	07AX04000935 AM26
Licence No and Date	0711015576/10/09/2025
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	PASTEURIZED AND CHILLED CRAB MEAT (PACKED IN IMPORTED METAL CANS WITH LID)(PASTEURIZED AND CHILLED CRAB MEAT (PACKED IN IMPORTED METAL CANS WITH LID))	21.0	1.	COOKED AND DEBACKED CRAB(COOKED AND DEBACKED CRAB)	50.0
			2.	METAL CANS WITH LID(METAL CANS WITH LID)	46256.0(NOS)

RA may take suitable consequential action accordingly.

Case No.	84 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003245AM26
RA File Number	03AX04003025 AM26
Licence No and Date	0311047358/16/09/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e. Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments.

The case stands deferred.

Case No.	85 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00003307AM26
RA File Number	03AX04003084 AM26
Licence No and Date	0311047444/18/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech- NL;	
1. Certificate of ananlysis (COA) report of both export and import and also indigenous items indicating comsumption and moisture content. 2. Reason for using both importrd and indigenous Bentonite and to give calculation of requirement of raw materials to make export item. 3. Stage wise wastage of raw material with justification.	
The case stands deferred	

Case No.	86 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RAINCHECK EARTH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003362AM26
RA File Number	05AX04000980 AM26
Licence No and Date	0511035291/22/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	87 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	VEE NATURAL
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003371AM26
RA File Number	05AX04002107 AM26
Licence No and Date	0511035306/22/09/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred

Case No.	88 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TEV5 INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003412AM26
RA File Number	34AX04000545 AM26
Licence No and Date	3411006997/24/09/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1;

1. Justification for 5.27 % wastage in import item 26 to 36.

The case stands deferred

Case No.	89 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003494AM26
RA File Number	05AX04002317 AM26
Licence No and Date	0511035437/01/10/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;

1. Certificate of an analysis of imported products providing the moisture content to justify the yield of only 8-9%.

The case stands deferred.

Case No.	90 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred

Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003492AM26
RA File Number	05AX04002308 AM26
Licence No and Date	0511035435/01/10/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Certificate of ananalysis of imported products providing the moisture content to justify the yield of only 8-9%. The case stands deferred.	

Case No.	91 / NC/6/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM APPLY 00003493AM26
RA File Number	05AX04002307 AM26
Licence No and Date	0511035436/01/10/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Certificate of ananalysis of imported products providing the moisture content to justify the yield of only 8-9%. The case stands deferred.	